

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL; HYDERABAD BENCH

AT HYDERABAD

OA.353/96

dated : 25-3-96

Between

I. Ramaswamy : Applicant
and

1. Chief General Manager
Telecommunications, AP Circle
Hyderabad 500001

2. Mr. Mallikarjun
Sports Inspector
attached to the Secretary
APTRSCB, o/o CGM (Telecom)
AP Circle, Hyderabad 1 : Respondents

Counsel for the applicant : Y. Vijaya Shankar, Advocate

Counsel for the respondents : N.R. Devaraj, Sr. CGSC

OA.32/96

Between

S.A. Basha : Applicant
and

1. Chief General Manager

2. Divnl. Engr. (Q&C) Central
Hyderabad Telecm District, and
Secretary, APTRSCB, o/o CGM (Telecom)

3. Mallikarjun,
Sports Inspector (R-2 office)

4. T. Malliah
Sports Inspector (R-2 office)

5. I. Ramaswamy
Sports Inspector (R-2 office) : Respondents

Counsel for the applicant : T. Lakshminarayana, Advocate
URS Gurupadam, for R-3, "
V. Venkateswara Rao for R-4
Y. Vijayashankar for R-5

Counsel for the respondents : K. Ramulu, Addl. CGSC

..contd.

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OA.294/96.

Between

T. Mallaiah ; Applicant
and

1. Assistant Director General (TE)
Dept. of Telecommunications,
Min. of Telecommunications
Min. of Communications
Sanchar Bhawan
New Delhi

2. The Chief General Manager
(Telecommunications)
AP Circle, Hyderabad

3. The Secretary

Andhra Pradesh Telecom Regional
O/o CGM Telecom, Hyderabad

Hyderabad : Respondents

Counsel for the applicant

Advocate : N.R. Devaraj, Sr. CGSC

CORAM

HON. Mr. JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN
HON. MR. H. RAJENDRA

OA.353/96
OA.32/96
OA.294/96

Judgement

(As per Hon. Mr. H. Rajendra Prasad, Member (Admn.))

It is submitted by the learned counsels for the respondents, Sri N.R. Devaraj (in OA.353/96 and OA.294/96) and Ms. Shyama (in OA.32/96), on instructions from CGM, Telecom, Hyderabad, that they wish to review the impugned order in consultation with the Department of Telecommunication. The respondents, therefore, wish to withdraw the impugned order dated 22-2-1996.

2. Sri Gurupadam, learned counsel for the applicant in OA.32/96, --

3. The General Manager, Telecommunications, Hyderabad, --

is permitted to withdraw the impugned order, as prayed for by him. It is now directed that the position, as it existed on 25-2-1996, i.e. a day prior to the admission of OA.32/96, shall be restored and shall continue to operate until a final decision is taken by the respondents in the matter.

It is clarified that the impugned order in OA.32/96 viz, order No.TA/RSCB/Staff/94-95/16 dated 12-7-1995, which was challenged in the said OA, has since merged in the impugned order in the other cases. Hence the position as on 25-2-1996, --

5. It is further clarified that the respondents are wholly free to examine the entire issue afresh in consultation with their superior authorities and take a comprehensive

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view and a judicious decision in the matter.

6. The letter of the CGM, Telecommunications, along-with the enclosure containing the written instructions, produced by the learned counsel for the respondents and referred to above is taken on record. It is directed that the copy of the same shall be kept separately on the record of each of the aforesaid OAs.

7. The OAs are disposed of at the admission stage. All Interim orders pass in any of the above OAs stand vacated.

H. Rajendra Prasad
(H. Rajendra Prasad)
Member (Admn.)

25 MAR 96.

M.G. Chaudhari
(M.G. Chaudhari)
Vice Chairman

Dictated in the Open Court

Deputy Registrar
Deputy Registrar (S)

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